

**THE TELANGANA SMALL CAUSES COURTS ACT, 1330 F.**

**(ACT NO. VI OF 1330 F.)**

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#### SCHEDULE.

# THE TELANGANA SMALL CAUSES COURTS ACT, 1330 F.<sup>1</sup>

## ACT NO. VI OF 1330 F.

### CHAPTER I. PRELIMINARY.

1. This Act may be called <sup>2</sup>[the Telangana Small Causes Courts Act, 1330 F.] and shall come into force in <sup>2</sup>[the whole of the State of Telangana] from the date of its publication in the Official Gazette. **Title, commencement and extent.**
2. (1) Where in pursuance of this Act a Court of Small Causes is established, or any Court is invested with the jurisdiction of a Small Causes Court, this Act shall not apply to any proceedings before or after decree in the suits previously instituted. **Savings.**
- (2) Nothing in this Act shall apply to any special law or to any local law other than the Code of Civil Procedure, 1908. **Central Act 5 of 1908.**
3. In this Act, unless there is anything repugnant in the subject or context, "Court of Small Causes" means a Court established under this Act. **Definition of Court of Small Causes.**

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1. The Andhra Pradesh (Telangana Area) Small Causes Courts Act, 1330 F. in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws (No.2) Order, 2016, issued in G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

**CHAPTER II.  
ESTABLISHMENT AND COMPOSITION OF COURT OF  
SMALL CAUSES.**

Establishment  
and Composition  
of Court of Small  
Causes.

4. The Government may, -

(1) establish a Court of Small Causes at any place in the area to which this Act extends and define the local limits of its jurisdiction;

(2) appoint a Judge for the Court of Small Causes and if necessary, appoint \* [Senior Civil Judge] or Judges;

(3) appoint the place or places at which the Court of such Judge or \* [Senior Civil Judge] or Judges shall be held:

Provided that no person shall be appointed as Judge unless he is in the opinion of Government qualified for appointment as a District Judge and no person shall be appointed as a \* [Senior Civil Judge] unless he is in the opinion of Government qualified either to be appointed as an Additional District Judge or as a \* [Senior Civil Judge];

(4) When a person is appointed as an \* [Senior Civil Judge] on the ground that in the opinion of Government, he is qualified for appointment as a District Judge, his pecuniary jurisdiction shall be the same as that of a Judge, Small Causes Court, and where a person is appointed as a \* [Senior Civil Judge] on the ground that he is qualified for appointment as a \* [Senior Civil Judge], his pecuniary jurisdiction shall extend to <sup>3</sup>[rupees four thousand] and in either case at the time of his appointment or as soon as possible thereafter, the extent of pecuniary jurisdiction of the

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\*. Throughout the Act for the words "Additional Judge or Subordinate Judge" wherever they occur the words "Senior Civil Judge" substituted by Act No.29 of 1997.

3. Substituted by Act No.18 of 1989.

\*[Senior Civil Judge] concerned shall be notified in the Official Gazette.

5. (1) A \*[Senior Civil Judge] of a Court of Small Causes shall discharge such functions as may be assigned to him by the Judge of that Court and in the discharge of those functions, shall exercise the same powers as the Judge. **Powers of Judge and \*[Senior Civil Judge].**

(2) The Judge of a Court of Small Causes may transfer to himself any case or proceedings pending before a \*[Senior Civil Judge].

(3) When the Judge is absent a \*[Senior Civil Judge] may exercise all the powers of the Judge.

(4) Nothing contained in this section shall be deemed to authorise a \*[Senior Civil Judge] to exercise powers in excess of his pecuniary jurisdiction.

### CHAPTER III. SUITS COGNIZABLE BY COURT OF SMALL CAUSES.

6. (1) A Court of Small Causes shall take cognizance of money-suits arising out of a contract other than a contract of marriage where the value of the suit does not exceed one thousand rupees. **Suits cognizable by Court of Small Causes.**

But the Government may, at the instance of the High Court, empower such Court to try suits the value of which is upto <sup>4</sup>[rupees ten thousand]:

Provided that a Court of Small Causes shall not take cognizance of any suit in which any immovable property or a right therein is affected by a decree.

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4. Substituted by Act No.18 of 1989.

(2) No suit against the Government shall be cognizable by a Court of Small Causes.

Return of plaint in suits involving questions of title.

7. (1) Notwithstanding anything herein contained, when the right of plaintiff and the relief claimed by him in a Court of Small Causes depend upon the proof or disproof of a title to immovable property or any other title which such Court cannot finally determine, the Court may at any stage of the case return the plaint to be presented for the purpose to a Court having jurisdiction to determine the title.

Central Act 5 of 1908.

(2) When a Court returns a plaint under sub-section (1), it shall comply with the provisions of <sup>5</sup>[sub-rule (2) of Rule 10 of Order 7 of the Code of Civil Procedure, 1908] and make such order with respect to costs, as it thinks just and for the purposes of the <sup>6</sup>Indian Limitation Act, 1908 it shall be deemed that the Court was not competent to entertain the suit by reason of a defect of jurisdiction.

Central Act 9 of 1908.

Suits cognizable by Court of Small Causes shall not be tried by other Courts.

8. Save as expressly provided by this Act or by any other law for the time being in force, suits cognizable by a Court of Small Causes shall not, in places where a Court of Small Causes has been established, be tried by any other Court.

#### CHAPTER IV. PROCEDURE.

Provisions of Code of Civil Procedure apply. Central Act 5 of 1908.

9. (1) A Court of Small Causes shall, in the trial of suits cognizable by it and in proceedings ancillary thereto, as far as possible, follow the provisions of the Code of Civil Procedure 1908, except those specified in the Schedule annexed hereto:

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5. Substituted for "sub-section (2) of section 71 of the Hyderabad Civil Procedure Code No.III of 1323 F." by Andhra Pradesh Adaptation of Laws Order, 1957.

6. Now see the Limitation Act, 1963 (Central Act 36 of 1963).

Provided that where a person files an application to set aside a decree passed *ex parte* or for a review of judgment, he shall, along with the application, either deposit in the Court the amount due under the decree or in pursuance of the judgment or give such security to the satisfaction of the Court for the execution of the decree or compliance with the judgment, as the Court may direct.

(2) Where a person has become liable as surety under sub-section (1), the security may be realised from him in accordance with the provisions of section 145 of the Code of Civil Procedure, 1908.

Central Act 5 of 1908.

10. When the Judge and the \* [Senior Civil Judge] (if any) of a Court of Small Causes are absent, the chief ministerial officer of the Court may exercise all the powers of the Judge other than the powers of passing judgments and execution of decrees.

Powers of chief ministerial officer.

11. Where an order specified in clause (h) of sub-section (1) of section 104 of the Code of Civil Procedure, 1908 is made by a Court of Small Causes, an appeal therefrom shall lie to the High Court.

Appeal from certain orders.  
Central Act 5 of 1908.

12. The High Court may call for and inspect any file of a Court of Small Causes, and pass such order thereon as it thinks fit.

Revisional powers of the High Court.

13. Subject to the provisions herein contained, every decree or order made under this Act by Court of Small Causes shall be final.

Finality of decrees and orders of a Court of Small Causes.

**CHAPTER V.  
MISCELLANEOUS PROVISIONS.**

Court of Small Causes to be subordinate to District Court and High Court.

14. (1) All Courts of Small Causes in the area to which this Act extends shall be subordinate to and subject to the general supervision of the High Court.

(2) A Court of Small Causes shall,-

(a) keep such registers, books and accounts as the High Court may from time to time prescribe;

(b) when requisitioned by the District Court the High Court or the Government, send files, returns and statements as directed.

Seal.

15. A Court of Small Causes shall use a seal of such form as may be prescribed by Government.

Other work also may be assigned to Judge of Court of Small Causes.

16. (1) Nothing in this Act shall prevent the assigning of the work of a Civil Court to a Judge or \* [Senior Civil Judge] of a Court of Small Causes or the conferring upon him the powers of a Magistrate of any Class or his appointment to any other public office.

(2) When a Judge or \* [Senior Civil Judge] is invested with powers under sub-section (1), the ministerial staff of the Court shall be deemed to have been appointed to aid him in the work.

<sup>7</sup>[17. [XXX]]

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7. Repealed (section 17) by Act No.19 of 1972 (vide. section 34 (1)).



18. Where a Court is invested with the jurisdiction of a Court of Small Causes, such Court shall, for the purposes of this Act and the Code of Civil Procedure, 1908, be deemed to be a Court of Small Causes with respect to the exercise of that jurisdiction and with respect to the suits which are not cognizable by a Court of Small Causes, a different Court.

Court invested with jurisdiction of Court of Small Causes to have status of two Courts.  
Central Act 5 of 1908.

19. Notwithstanding anything contained in sections 17 and 18,-

Modification of provisions of Code of Civil Procedure so applied.

(a) when in any Court invested with the jurisdiction of a Court of Small Causes in exercise of that jurisdiction sends a decree for execution to itself as a Court which does not exercise the jurisdiction of a Court of Small Causes, or

(b) when a Court in suits which are not cognizable by a Court of Small Causes sends a decree for execution to itself as a Court exercising the jurisdiction of a Court of Small Causes,

the documents, specified in rule 6 of Order 21 of the Code of Civil Procedure, 1908 shall not be required to be sent with the decree unless the Court, by order in writing, requires them to be sent.

Central Act 5 of 1908.

20. Where a Court of Small Causes or a Court invested with the jurisdiction of a Court of Small Causes, has for any cause, ceased to have that jurisdiction, any proceeding in relation to the case instituted whether before or after decree, in the Court which would have jurisdiction in respect of that case, if that case had been instituted on the date of institution of the proceedings:

Proceedings in cases where Court has ceased to have jurisdiction of Court of Small Causes.

Provided that such Court shall try the case in the same manner as the case instituted in that Court.

**Vacation.**

<sup>8</sup>[21. The High Court may by notification permit a Court of Small Causes to adjourn from time to time for such period not exceeding in aggregate two months in each year.

**Appointment of  
vacation Civil  
Judges.**  
Central Act V of 1908.

22. (1) Notwithstanding anything contained in this Act or in the Code of Civil Procedure, 1908, the High Court may for the duration of the adjournment of any Court of Small Causes in summer vacation, appoint for such Court of Small Causes a Vacation Civil Judge not below the rank of a Chief Judge or Additional Chief Judge.

(2) (a) The local limits of the jurisdiction of the Vacation Civil Judge shall be the same as that of Chief Judge of the Small Causes Court;

(b) the jurisdiction of the vacation Civil Judge shall extend to all suits, appeals and other proceedings pending in, or cognizable by, any small Causes Courts (whether a Court of Chief Judge, a Court of Additional Judge (Senior Civil Judge) or Rent Controller (Junior Civil Judge) in the unit of Court of Small Causes when such Court are adjourned for summer Vacation.

(3) The place at which the Court of the Vacation Civil Judge shall be held, shall be the same as the place at which the Court of Chief Judge, Small Causes Court concerned may be held. The Vacation Civil Judge shall have such administrative control over the staff of the Courts in the Unit of Small Causes Courts as the High Court may, by general or special order determine.

(4) Notwithstanding the appointment of the Vacation Civil Judge, every Court in the Unit of Small Causes Courts shall during the period it is adjourned for summer vacation,

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8. Sections 21 and 22 added with marginal headings by Act No.15 of 2005.

be deemed to be closed for the purposes of section 4 of the Limitation Act, 1963.

(5) On the reopening of the Court of Chief Judge, Additional Judge (Senior Civil Judge) or the Rent Controller (Junior Civil Judge) after the Summer Vacation, all suits, appeals and other proceedings pending in the Court of the Vacation, Civil Judge which, but for this section would have been instituted or pending in such Court of Chief Judge, Court of Additional Judge (Senior Civil Judge) or Rent Controller (Junior Civil Judge) as the case may be, shall stand transferred to the Court concerned and any judgement, decree, order or proceeding, passed by the vacation judge shall, after such transfer, be deemed to be a judgement, decree, order or proceeding passed by the court concerned.

(6) Notwithstanding the provisions of sub-section (5), any appeal from the judgement, decree or order of the Court of Vacation Judge, shall, when such appeal is allowed by law, lie to the High Court.]

## SCHEDULE.

Central Act 5 of 1908.

The provisions of the Code of Civil Procedure, 1908, as specified below shall not apply to Courts of Small Causes and to the Courts invested with the jurisdiction of a Court of Small Causes.

1. Provisions relating to the suits which are not cognizable by Court of Small Causes.

2. Provisions relating to the execution of decrees in respect of immovable property or provisions relating to execution of a decree in respect of the right of a partner in a partnership property.

3. Provisions relating to framing of issues.

<sup>9</sup>[4. Section 9, Rule 1 of Order 2, Rule 2 of Order 10, Rules 1 and 10 of Order 39 and section 92.

5. Order 15 except that portion of rule 4 of the said Order which relates to the pronouncement of judgement at once.

6. Rule 5 and Rules 10 to 18 of Order 18.

<sup>10</sup>[7. [XXX]]

8. Sections 96, 97, 99, 100, 105, 106 and sub-section (2) of section 107 and Orders 41, 42, 43 and 44.

9. Rules 2, 3 and 5 to 7 of Order 47.]

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9. Substituted for clauses (4), (5), (6), (8) and (9) by the Andhra Pradesh Adaptation of Laws Order, 1957.

10. Omitted by Act No.XXV of 1956.

**NOTE:-** Section 6 of <sup>11</sup>The Hyderabad Small Causes Court (Amendment) Act No. XXX of 1951 is as follows:-

Notwithstanding anything contained in this Act all suits and proceedings of a Small Causes Court nature pending in any competent Court immediately before the commencement of this Act may be continued and disposed of as if this Act has not been passed.

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11. Published in Gazette Extraordinary No.46 dated 22nd October, 1951.